

1	2	3	4
21	Odisha	6.1	9.3
22	Punjab	5.8	5.6
23	Rajasthan	1.8	7.0
24	Sikkim	3.1	5.3
25	Tamil Nadu	7.2	8.6
26	Tripura	29.1	49.7
27	Uttarakhand	10.6	9.4
28	Uttar Pradesh	2.4	10.4
29	West Bengal	7.3	13.2
30	Andaman and Nicobar Island	13.2	18.1
31	Chandigarh	0.0	15.0
32	Dadra and Nagar Haveli	0.0	0.0
33	Daman and Diu	0.0	1.7
34	Lakshadweep	24.5	33.0
35	Puducherry	4.6	7.3
	ALL INDIA	4.9	9.2

Source: NSSO Survey Results, 2011-12

Number of employed in the country

2745. SHRIMATI JHARNA DAS BAIDYA : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has any data regarding the number of employed in the country, if so, the details thereof;

(b) whether Government has any proposal to create new employment opportunities in urban and rural sector; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH) : (a) Details regarding the number of employed persons in the country is mainly collected through decennial Population Census conducted by Registrar

General of India. The labour force survey on employment and unemployment by National Sample Survey Office (NSSO) also give estimates for the employment and unemployment situation in the country based on sample surveys. As per latest population census 2011 and NSSO survey (2011-12), details of data of total workers in the country is presented below:

Sources	No. of persons employed (in million)		
	Male	Female	Total
Population in Census 2011	331.86	149.88	481.74
NSSO-2011-12 estimates	344.70	129.39	474.10

(b) and (c) Government of India has been making continuous efforts through normal growth process and by implementing various employment generation schemes in order to create additional job opportunities for both educated and uneducated youth in the country. Some of the important employment generation programmes are, Prime Minister's Employment Generation Programme (PMEGP); National Rural Livelihood Mission (NRLM), Swarna Jayanti Shahri Rozgar Yojana (SJSRY) and Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) besides entrepreneurial development programmes run by the Ministry of Micro, Small and Medium Enterprises.

Protection to Inter-State migrant labourers

2746. SHRI RAMA CHANDRA KHUNTIA : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that around 50 million inter-state migrant labourers are moving inside the country and are not getting the benefits of any labour laws including the benefit of construction welfare board; and

(b) whether Government would issue instructions to all State Governments to extend all protection to inter-state migrant labourers?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH) : (a) and (b) No data is maintained at central level in respect of migrant labourers. However, as per census 2001, 314.54 million persons moved from various regions within the country. The Government has enacted Inter- State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 for the benefit of inter-state migrant labourers. The provisions of various labour laws like Employees Compensation Act, 1923; Payment of Wages Act, 1936; Industrial Disputes Act, 1947; Employees State Insurance Act, 1948; Employees Provident Funds and Miscellaneous